

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 3

EXCISE Appeal No. 10912 of 2017-DB

(Arising out of OIA-VAD-EXCUS-003-APP-530-2016-17 dated 25/01/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-III(Appeal))

Cema Electric Lighting Products India Pvt Ltd

.....Appellant

Malawada Road,
Limbari
Kheda, Gujarat

VERSUS

Commissioner of C.E. & C.-Anand

.....Respondent

Office of the Commissioner, Central Excise,
Customs & Service Tax,
Central Excise Building,
Nr. Juna Dadar, Behind Old Bus Depot Anand
Gujarat- 388001

Appearance:

Present for the Appellant : Shri G Thangaraj, Advocate

Present for the Respondent: Shri Sanjay Kumar, Superintendent (AR)

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

Final Order No. 11462/2024

DATE OF HEARING/ DECISION: 20.06.2024

RAMESH NAIR

Shri G Thangaraj Learned Counsel for the appellant submits that the case has been settled under "SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME-2019". He also submitted SVLDRS-4 certificate. Accordingly appeal is dismissed as deemed withdrawn.

(Dictated and pronounce in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Raksha